

Telecom Regulatory Authority of India
Information note to the Press (Press Release No. 52/2018)

TRAI issues "The draft Telecommunication Interconnection (Amendment) Regulations, 2018"

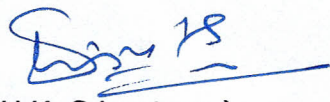
New Delhi, 8th May, 2018: The Telecom Regulatory Authority of India (TRAI) today issued "The Draft Telecommunication Interconnection (Amendment) Regulations, 2018" which prescribes amendment in Regulations 6, 8 & 9 of the "Telecommunication Interconnection Regulations, 2018" issued by TRAI on 01.01.2018, for seeking comments from all the stakeholders.

2. The main draft amendments in the Regulations are as follows:
 - a) A service provider may request the other service provider for additional ports at a POI, if the projected utilisation of the capacity of such POI at the end of **sixty days** from the date of placing the request, is likely to be more than **eighty-five percent** and such projected utilization of the capacity of POI shall be determined on the basis of the daily traffic for the preceding **sixty days** at the POI during busy hour: Provided that the service provider shall request for such number of additional ports which is likely to bring the utilization of the capacity of such POI, at the end of **sixty days** from the date of making request, to less than **seventy-five percent**.
 - b) The time-frame for provisioning of ports for initial interconnection and augmentation is proposed to be increased to maximum **42 working days**.
 - c) Each service provider shall provide its forecast of busy hour outgoing traffic for each POI, **at intervals of every six months**, to the interconnecting service provider and the first such forecast shall be provided within sixty days of the commencement of "The Telecom Interconnection (Amendment) Regulations, 2018" and thereafter on the 1st April and 1st October every year.

d) The port charges and infrastructure charges for all ports provided before the 1st February, 2018 shall continue to be payable as per the terms and conditions which were applicable to them before the 1st February, 2018.

3. Full text of "The Draft Telecommunication Interconnection (Amendment) Regulations, 2018" is available on TRAI's website: www.trai.gov.in

4. Stakeholders are requested to furnish their comments in electronic form at e-mail id kapilhanda@trai.gov.in by 18th May, 2018. For any clarification/ information, Shri S.K. Singhal, Advisor (BB&PA) may be contacted at Tel. No. +91-11-23221509 Fax: +91-11-23230056.


(U.K. Srivastava)
Secretary (I/c)
08 May 2018